

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition No. 329/2010

Sub: Determination of transmission tariff for 400 kV D/C Kanpur-Ballabgarh line along with its associated bays under transmission system associated with Northern Region System Strengthening Scheme-IX in Northern Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 8.3.2011

Coram : Dr Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : RRVPNL, AVVNL, JVVNL, JdVVNL, HPSEB, PSEB,  
HPPC, J&K, UPPCL, DTL, BSES Yamuna, BSES  
Rajdhani, NDPL, Chandigarh Admn., UPCL, NCR  
and NDMC.

Parties present : Shri U.K.Tyagi, PGCIL  
Shri Rajeev Gupta, PGCIL  
Shri S.Raju, PGCIL  
Shri M.M.Mondal, PGCIL

This petition has been filed for approval of transmission tariff for 400 kV D/C Kanpur-Ballabgarh line (hereinafter referred to as 'the transmission asset') along with its associated bays under transmission system associated with Northern Region System Strengthening Scheme-IX in Northern Region for the period from 1.4.2009 to 31.3.2014 in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as 'the 2009 regulations').

2. The representative of the petitioner submitted that the commissioning of transmission asset was completed within 28 months from the date of investment approval i.e 7.7.2008 and satisfied the conditions of Regulation 15 (2) of the 2009 regulations for allowing additional 0.5% ROE. The representative of the petitioner prayed for 0.5% additional Return on equity under Regulation 15 (2) and **Appendix-II** of the 2009 regulations.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to submit the following information on affidavit latest by 25.3.2011, with an advance copy to the respondents:

(a) Eligibility for claiming additional return on equity of 0.5% with the fact that all the elements of the transmission projects have not been commissioned yet; and

(b) Usefulness of the transmission line although all the assets of the transmission projects are not commissioned till date.

4. Subject to above, order in the petition was reserved.

Sd/-  
(T.Rout)  
Joint Chief (Law)